

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**IN**

**ORIGINAL APPLICATION NO. 265 of 2017**

Petitioner : N.G.SOMAN

Versus

Respondents : Bharat Petroleum Company Ltd, Kochi &  
Others

**VOLUME 2**

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Dated this the 07<sup>th</sup> day of January 2021

**Rema Smrithi**, Advocate  
ADDITIONAL STANDING COUNSEL FOR THE RESPONDENT

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Dated this the 07<sup>th</sup> day of January 2021

**Rema Smrithi, Advocate**  
ADDITIONAL STANDING COUNSEL FOR THE RESPONDENT

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Petitioner : N.G.SOMAN

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& Others

**REPORT FILED BY THE CHIEF ENVIRONMENTAL ENGINEER AS  
PER THE DIRECTION OF THE HON'BLE NATIONAL GREEN  
TRIBUNAL**

Adv. Rema Smrithi.

ADDITIONAL STANDING COUNSEL FOR THE RESPONDENT:

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**IN**

**ORIGINAL APPLICATION NO. 265 of 2017**

Petitioner : N.G.SOMAN

Respondents : Bharat Petroleum Company Ltd,  
Kochi & Others

**Updated status report filed by the Chief Environmental  
Engineer as per the Direction of the Hon'ble National Green  
Tribunal in the above Application**

I, M.A Baiju, 54 years, S/o M.K Aravindakshan, now working as the Chief Environmental Engineer, Regional Office, Kerala State Pollution Control Board, Ernakulum. I am competent to and duly authorized to represent the Board. I know the facts and circumstances of the case. The factual submissions made here under are true and correct to the best of my knowledge, information and belief. In these circumstances, it is just and necessary that this Hon'ble Tribunal may be pleased to accept the accompanying report on file and it is so humbly prayed in the interests of justice in this case.

1. I may respectfully submit that the order of the Hon'ble NGT dated 07.07.2020 specifically mentioned following points for further actions and is as follows

*"We have received e-mail from counsel appearing for applicant dated 6.7.2020, directing Kerala Pollution Control Board to conduct the inspection while the units are in operation in its full capacity. We have also received an interim report dated 8.6.2020 and also a request dated 22.4.2020 seeking further time from the Pollution Control Board".*

and The Hon'ble Tribunal further ordered as follows



  
**M. A. BAIJU**  
Chief Environmental Engineer

*“Considering the circumstances, we feel it appropriate to grant two months time to the committee to submit further report as directed by this Tribunal as per order dated 2.3.2020. The committee is directed to submit the report to this Tribunal through e-mail or e-filing at ngtszfiling@gmail.com on or before 18.9.2020”.*

2. It is respectfully submitted that this respondent had submitted an updated status report on 16.09.2020 and the case was further posted on 16.10.2020. It was then adjourned to 24.11.2020 and finally to 08.01.2021.
3. It is respectfully submitted that the monitoring proposed to be conducted along the IREP area was not materialized till date due to inordinate delay observed in full commissioning of the unit. It is true that the sound level monitored during nighttime on 30.12.2020 was exceeding the limit at the boundary of IREP plant. The company officials responded to it as a slight exceedance usually happens during commissioning activities. However, the industry was given directions to take utmost care to ensure that the sound level will be within the stipulated limits. Also, complaints were received from certain areas against water pollution and so occurred fish kill along the nearby stream where inspections were conducted by the Board officials. Though there was no discharges found from this industry, samples of water from stream flowing outside of the company was collected and sent to Laboratory for analysis.
4. It is respectfully submitted that the CPCB through its South Zone Regional Directorate conducted an inspection of the factory premises. This was done on complaints from Shri.Vipin Nath A V and Mathu Raveendran forwarded by Prime Minister’s Office against the Petrochemical division of the industry (PDPP). Primarily the SPCB had convened a meeting through Video Conference on 29.09.2020 in which responsible officials from the Industry, SPCB officials and complainants were attended. It was decided in the meeting that a site visit will be done jointly by the CPCB and SPCB officials. Also, the field inspection was conducted by the team comprising of the CPCB Official, officials of District Office and Regional office of the SPCB on 23.10.2020. All the complainants were individually heard by the team by visiting their

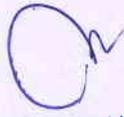


*M. A. BAIJU*  
Chief Environmental Engineer

respective sites around the unit. Unfortunately, factory inspection was not possible at that time due to COVID restrictions. A detailed report has been furnished by the CPCB official on 03.12.2020 a copy of which is produced herewith and marked as **Annexure-1**.

5. I may humbly submit that Dr. S Prabhu, Scientist-C, Integrated Regional Office, MoEF & CC, Bangalore also conducted an inspection of the premises on 03.11.2020 on a complaint from Smt. Mathu Raveendran who is residing about 45-50 m away from the Propylene Derivative Petrochemical Plant (PDPP) of M/s BPCL. The main allegation raised by the complainant was the insufficient green belt provided by the unit in violation with Environmental Clearance issued by the MoEF. He had submitted a report dated 01.12. 2020 in which specific observations were on distance criteria compliance and green belt allowed by the industry. Copy of the report is produced herewith and marked as **Annexure-2**.
6. It is also respectfully submitted that the CPCB conducted inspection inside the factory also on 29.12.2020 since on earlier occasion factory visit was not done. This was done to verify the allegation of the complainant on shortfalls in providing green belt as insisted in the EC. The report from CPCB is awaited.
7. It is respectfully submitted that the Regional Directorate, CPCB Bangalore suggested a joint inspection of a team comprising of MoEF&CC, Central Pollution Control Board, Oil Industry Safety Directorate/Petroleum And Explosives Safety Organization, State Pollution Control Board along with District Magistrate to assess the ground realities. It is presumed that this is suggested since there are lots of directives of each and every department and the clearances from all departments are needed to commence its operation after satisfactory commissioning. Copy of the mail received is produced herewith and marked as **Annexure-3**. Accordingly, the Board has constituted a committee as suggested by the Regional Directorate of CPCB, Bangalore vide its order dated 14.12.2020. Copy of the order is produced herewith and marked as **Annexure-4**.



  
**M. A. BAIJU**  
 Chief Environmental Engineer

8. It is humbly prayed that the assessment of pollution load could not be done by conducting monitoring since full swing operation of the entire units are getting delayed. Hence the monitoring in and around the factory will be carried out as and when the company is commenced its full swing operation.

Dated this the 07<sup>th</sup> day of January 2021.



 **DEPONENT**  
**M. A. BAIJU**  
Chief Environmental Engineer



केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

F. No. Tech/38/PC(Ker)/RDS/ 2020-21/Vol 2 / 918  
To

December 03, 2020

The Member Secretary  
Central Pollution Control Board  
Parivesh Bhawan, East Arjun Nagar  
Delhi-110032

(Kind attention: DH, IPC I, CPCB)

**Sub:** Grievances registered at Prime Minister Office-Public Grievance (PMOPG) against BPCL Petro chemical Project, Ambalamugal, Cochin, Kerala.

**Ref:** Grievance registrations PMOPG/E/2020/0724861, PMOPG/E/2020/0727542 & PMOPG/E/2020/0837775.

Sir,

Please refer to the grievance registered in the PMOPG against BPCL Petro chemical Project, Ambalamugal, Cochin, Kerala. The complaints registered by Shri Vipin Nath A V (PMOPG/E/2020/0727542 & PMOPG/E/2020/0727542) and Smt. Mathu Raveendran (PMOPG/E/2020/0837775) regarding the pollution and other issues have been referred to this office for further necessary actions. In this regard a virtual meeting was conducted with concerned officials of the Kerala Board along with representatives of BPCL and the complainants on 29-09-2020. In the virtual meeting, it was decided to conduct a site inspection & hearing on a mutually convenient date. Accordingly, CPCB official carried out site inspection & hearing in the presence of KSPCB officials on 23-10-2020. The preliminary inspection report prepared in this connection is submitted for further necessary actions and information.

Yours faithfully

शुभ : सुश्रेष्ठ  
31/12/2020  
(S. Suresh)

Regional Director

9480672128/ [cpcbsuresh@gmail.com](mailto:cpcbsuresh@gmail.com)

Copy to:

1. The Regional Office, KSPCB, Ernakulam.
2. The District Office 2 (DO-2), KSPCB, Perumbavoor.
3. Shri. Vipin Nath A V, Complainant.
4. Smt. Mathu Raveendran, Complainant.
5. DH, IPC I, CPCB, H.O., Delhi

क्षेत्रीय निदेशालय (दक्षिण) : निसर्ग भवन, ए-ब्लॉक, प्रथम एवं द्वितीय तल, तिममय्या रोड, 7-डी मैन, शिवनगर, बेंगलूरु - ५६० ०७९.

**Regional Directorate (South)** : " Nisarga Bhawan ", A-Block, 1<sup>st</sup> & 2<sup>nd</sup> Floors, Thimmaiah Road, 7<sup>th</sup> D - Main, Shivanagar, Bengaluru - 560 079.

दूरभाष / Telephone : 080-23233739, 23233827, 23233996, 23233600, 23232559, 23226002, 23222539, Fax : 080-23234059

ई-मेल / E-mail : [cpcbszo@yahoo.com](mailto:cpcbszo@yahoo.com), [zobangalore.cpcb@nic.in](mailto:zobangalore.cpcb@nic.in)

प्रधान कार्यालय : परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली- ११० ०३२.

**Head Office** : Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.

दूरभाष / Telephone : 011-43102030, Fax : 22305793, 22307078, 22307079, 22301932, 22304948

ई-मेल / E-mail : [cpcb@nic.in](mailto:cpcb@nic.in) वेबसाइट / Website : [www.cpcb.nic.in](http://www.cpcb.nic.in)



**REGIONAL DIRECTORATE (RD) BENGALURU**  
**INSPECTION REPORT ON PUBLIC COMPLAINT REGISTERED**  
**IN PRIME MINISTER OFFICE-PUBLIC GRIEVANCE (PMOPG)**  
**AGAINST M/s. BPCL PETRO CHEMICAL PROJECT,**  
**AMBALAMUGAL, COCHIN, KERALA.**

**Background**

Three public complaint / grievances were registered in the Prime Minister Office-Public Grievance (PMOPG) against M/s. Bharath Petrochemical Limited (BPCL) Petro chemical Project, Ambalamugal, Cochin, Kerala. The complaints registered by Shri Vipin Nath A V (PMOPG/E/2020/0727542 & PMOPG/E/2020/0727542) and Smt. Mathu Raveendran (PMOPG/E/2020/0837775) regarding the pollution and other issues were forwarded to this office for follow up and for further necessary actions. In this regard, a letter was sent to the Kerala State Pollution Control Board (KSPCB) on 25-09-2020 for factual report and to conduct a virtual meeting with the complainants, KSPCB officials, CPCB representative and concerned BPCL officials. Accordingly, the regional office, KSPCB, Ernakulam, convened a virtual meeting on 29-09-2020, 11.30 AM with following participants:

- Shri M A Baiju, Chief Environmental Engineer (CEE), RO, KSPCB, Ernakulam.
- Shri K S Dinesh, Environmental Engineer, Ernakulam District Office-2, KSPCB.
- Dr. V Deepesh, Scientist C, CPCB, Regional Directorate, Bengaluru.
- Shri Sainath C, BPCL, Kochi.
- Shri. Ramachandran M K. BPCL, Kochi.
- Shri. Vipin Nath A V, Complainant.
- Shri. Sinu Jacob, Local resident.
- Smt. Mathu Raveendran, Complainant.

In the virtual meeting, complainants explained the issues regarding the land acquisition happened in 2013-14 for the Integrated Refinery Expansion Project (IREP) and specific issues of air/ water pollution and noise issues from the project site, especially from the project commissioning activities. The complainants highlighted the lack of proper green belt in the project site and also claimed that the company representatives have not addressed their grievances properly. It was also brought to the notice that, high tension power lines were already erected in the area earmarked for green belt. The complainants, demanded that the company shall take up the affected people's land as they cannot live peacefully in the area due to the pollution and nuisance from the project site.

In reply to complaints, BPCL representatives denied the allegations made by the complainants, stating that the plants are still under commissioning and are not operational. The company representative stated that the project site may be inspected by the authorities for verifying the facts. However, the BPCL representative agreed that due to commissioning activities some sound and noise issues do exist. Company representative also claimed that 40 acres of land is earmarked for green belt and around 8000 tree saplings were planted. In reply to the complainant's demand to acquire their land, the company representative stated that the land acquisition of 120 acres has already completed for the project and further acquisition cannot be done. It was also stated that the complainant's house is 27 m away from the boundary wall. The company made 23 m wide canal and 4 m wide road between the project boundary and the complainant's residence. Detailed note on the outcome of virtual meeting held on 29-09-2020 is annexed as ANNEXURE 1.

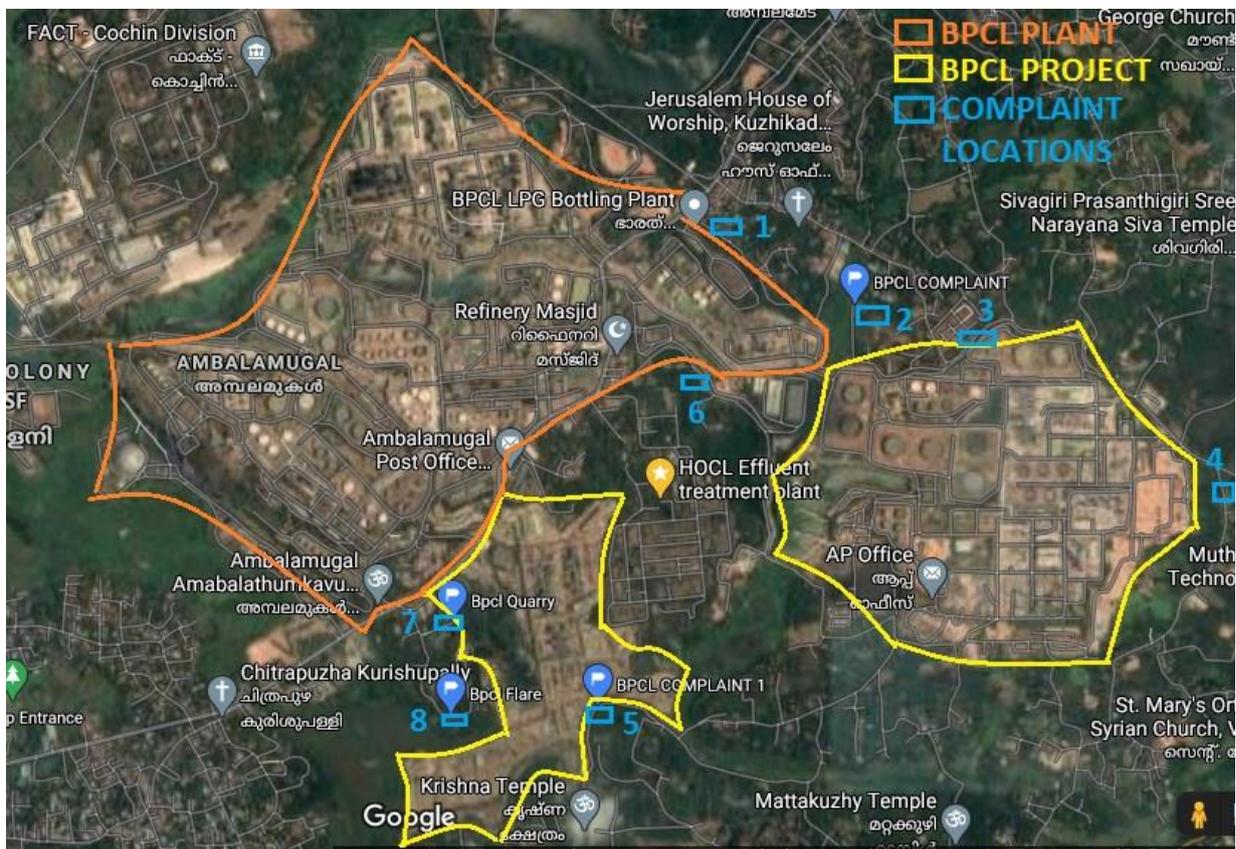
It was decided in the virtual meeting to conduct a joint site inspection and hearing by CPCB and KSPCB in the presence of complainants. The BPCL authorities welcomed inspections and requested to limit the number of people in the wake of COVID spread. KSPCB coordinated with the complainants and BPCL authorities and site inspection was mutually decided on 23-10-2020.

### Industry inspection:

On the day of inspection, it was informed by the KSPCB officials that due to COVID issues, BPCL imposed certain restrictions and inspection of BPCL-IREP project site could not be carried out. Further dates for inspections were not communicated till date.

### Site inspection and hearing:

Inspection/ hearing was conducted by CPCB official in the presence of KSPCB officials on 23-10-2020 and met several local residents aggrieved by the issues related to BPCL. The inspection team met a group of local residents at following location/ places around the BPCL project site.



*BPCL plant, project site and complainant hearing locations*

**Location 1:** The location is in the Aasramam road, Kuzhikkad, near to LPG bottling plant of BPC. The local residents, complained on the noise pollution and frequent gas leakages from bottling plant and the adjacent project site (Air Products division). They also raised serious apprehension on the minimum safety distance required for LPG

bottling plant and alleged that the plant boundary wall is just 10m away from the public road. Past gas leakage issues were highlighted by the public and complained on air and noise pollution from the plant. It was also highlighted that a Govt. school in this area was shifted to another location due to gas leakage accident in the past. Proper green belt was not observed in this region during the site visit. During inspection, there was a constant sound of gas cylinders being dropped from a height from the bottling plant.

**Location 2:** The inspection team visited a location in Kuzhikkad, which is around 125m away from Air Products division boundary. One of the resident in this location has already approached Honourable National Green Tribunal regarding issues with IREP project of BPCL. Green belt was not observed in the Air Product/ project campus.

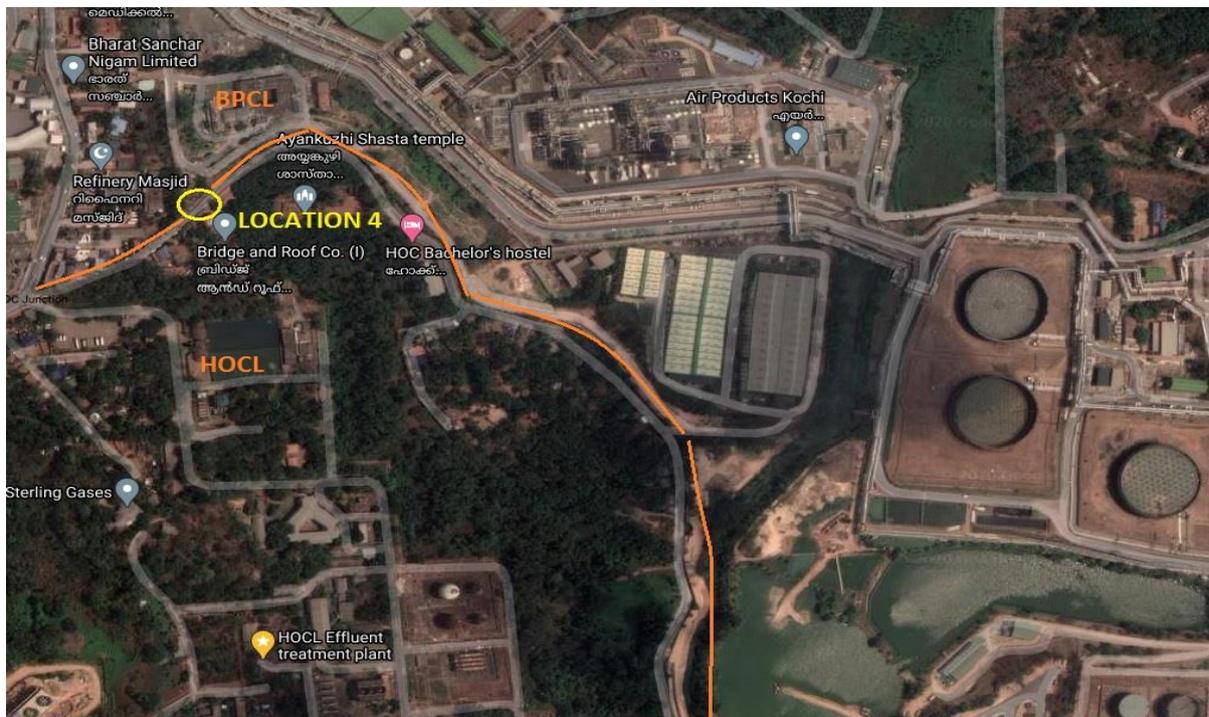


*Location 1, 2 & 3*

**Location 3:** The team visited the site along the BPCL boundary wall leading to Air Product's main gate from the Kuzhikkad-Puthenkurishu road. Here the local resident's houses are separated just by a road from the boundary wall and inside the

BPCL campus huge pipelines are laid within few meters all along the boundary. From the satellite image, it was found that this area contains several storage tanks. The ground reality suggest that these storage tanks are within 50 to 60m from the residence across the road and it has to be verified whether the layout of the project is as per the Oil Industry Safety Directorate (OISD) standards (OISD-STD-118) or as per other relevant safety guidelines of OISD or Petroleum and Explosives Safety Organisation (PESO), Nagpur. No green belt observed all along the boundary wall and it seems there is no sufficient buffer area/ set back maintained in this location as the pipelines are installed all along the boundary wall.

**Location 4:** The team was also intercepted by a group of locals residing in Ayyankuzhi, an area sandwiched between BPCL and HOCL (M/s. Hindustan Organic Chemicals Limited) and alleged that their plight of living between two petrochemical units are not addressed by either of the companies. There are no green belts and buffer zones in the BPCL side in this locality.



*Location 4*

**Location 5:** The team then visited the residence of complainant Shri Vipin Nath & Smt. Mathu Raveendran at Kakkad Kara, the southern side of the PDDP project complex.

The complaints house is across the road and drain flowing along the boundary of PDDP-BPCL project site. The house is 45-50m away from the boundary wall and there are no green belts in the area. Moreover, a high tension power line runs inside the project site close to the boundary. It is in this context; the local residents are raising apprehension on how green belt could be developed under high tension power lines.



*Location 5, 6, 7 & 8*

**Location 6:** The team visited a place called Neermel, adjacent to the sulphur plant of IREP project. The road and residences are on elevated area and the sulphur plant is approximately 125m away from the public road. Public gathered here complained about the dust and noise pollution from the project site. Patches of natural vegetation and trees were observed in the boundary of the project site and it was informed that the land was recently acquired by BPCL and it is not a green belt as prescribed in the EC conditions.

**Location 7 & 8:** Finally, the team visited some area in the western side of the PDDP project site and the BPCL water storage quarries. The locals claimed that the area has been enclosed by BPCL project site from three sides and in the event of emergencies, proper evacuations are not possible. In this area also, proper green belts are not evidenced and the flare stack in the project site is around 100-125m from the nearest residence.

### **Observations:**

**Noise, air & water pollution:** Due to close proximity of residential areas to the BPCL-IREP project, local residents raised complaints against the commissioning activities which frequently results in noise and air pollution. Several video clippings recorded by the nearby residents were presented during the hearing. However, the actual project commissioning activities could not be assessed, as project site inspection could not be carried out due to restrictions imposed by BPCL on the day of inspection. It is observed that a water channel is flowing through the project site and flows along the southern boundary wall near location 5. Locals alleged frequent fish kills in this water channel and an outlet from project site was observed near location 5.

**Green belt around the plant:** It is evident from the inspection around the project site, proper green belt is not maintained around the project site. It is also observed that there are several restrictions like high-tension power lines, inadequate space inside the project location, etc. From the satellite images, it is quite evident that, there are grossly insufficient space for green belt development especially in locations 3, 5 & 8 as

the process/ storage installations are very close to the boundary walls. The claim of BPCL representative, that 40 acres of land has been earmarked for greenbelt and already 8000 tree saplings were planted could not be verified. It was informed by the KSPCB officials that industry representatives informed them that there are restrictions on account of petroleum installation safety guidelines to develop proper green belt. It is clarified that, being a petroleum/ petrochemical industry, BPCL project has to strictly comply the safety directive standards imposed by OISD/ PESO/ other safety related authorities and also has to comply strictly with pollution mitigation/ environmental specific conditions like green belt development. If the above safety restriction is quoted for not developing a green belt, then it has to be presumed that there may be issues with proper project layout, proper placement of installations, inadequate weightage to environmental concerns over safety and inadequate project land for complying both safety & environmental concerns. From the satellite images, it is evident that the process/ storage installations are squeezed in to the available project land and there are no vacant slots available for the developed as green belt in many locations. In the contrary, the EIA report has put forth a commitment of 200m green belt in the boundary of the project. As per the EC clearance dated 12-05-2015, under specific condition (xxi) it is obligatory to develop green belt in at least 40 acres of land in and around the plant premises to mitigate the effects of fugitive emissions all around the plant as per the CPCB guidelines.

**Buffer zone and safe distance criteria:** Another major allegation is that the project has been developed without earmarking adequate safety buffer zone around the project site. Since there are several residential zones around the project site, a setback area or buffer zone area is demanded by the local residents. In location 3, the process pipelines and huge storage tanks are very close to the boundary wall and the residential buildings are separated from the boundary wall by a small road. However, the stipulated safety distance criteria for the petroleum/ petrochemical installations are coming under the purview of PESO/ OISD standards. A detailed safety audit/ safety adequacy assessment may throw light on the compliance with respect to safety distance criteria and buffer zone to be maintained in the project layout.

**Land acquisition:** Main allegation regarding the IREP project is the land acquisition pattern as the project site has made several pockets of residential clusters around the project. The complainants alleged that BPCL land acquisition happened in certain pockets and they back tracked from acquiring complainant's land. The locals also maintained that the during the initial stages, BPCL committed to acquire their land but back tracked and acquired agriculture/ paddy lands. The locals claimed that BPCL acquired land in certain areas and project site was developed in such a way that certain residential pockets were created. It is alleged that, the residence in these pockets are enduring hardships due to pollution and noise issues from the commissioning activities in the project site. Locals claims that the unscientific land acquisition with vested interest cramped the project site without proper buffer area and green belt. Some of the areas in location 5 & 8, are surrounded by project site from two sides. In the virtual meeting, BPCL representative reiterated that they have already acquired 120 acres of land for the project and now they are unable to further acquire land due to the relevant laws & guidelines. Now, the acquired land of 120 acres seems to be inadequate for developing green belt around the project site. The matter may be examined by an appropriate committee headed by the District Magistrate.

### **Recommendations:**

1. The allegations levelled against the unit regarding air, water and noise pollution from the project commissioning activities needs to be verified and assessed by a thorough inspection of project site and commissioning activities.
2. The absence of green belt around the project site is not in compliance with the specific EC condition regarding development of green belt and the matter has to be referred to the EC issuing authority for further necessary actions.
3. The layout of installations close to the public roads and residences suggests that buffer zone/ area is not maintained. Proper safety distance criteria from the

project installations needs to be evaluated by a proper safety adequacy assessment in line with the various OISD standards and PESO guidelines. A proper safety assessment may be conducted with a committee comprising relevant regulatory authorities.

4. The project area seems to be inadequate to develop a proper green belt around the project site as committed by the project proponent and to maintain proper buffer zone around the site. A detailed assessment of project area required with respect to green belt development/ buffer zone in line with the stipulated EC condition and relevant safety distance standards applicable to petroleum installations/ industries.

Date of inspection: 23-10-2020



3/12/2020

Dr. Deepesh V

Scientist 'C'

**Summary of virtual meeting with respect to the grievances registered at Prime Minister Office- Public Grievance (PMOPG) against BPCL Petro chemical Project, Ambalamugal, Cochin, Kerala.**

With respect to the communications received from CPCB H.O. regarding grievances registered in PMOPG portal (E/2020/0724861, E/2020/0727542 & E/2020/0837775), a letter was sent on 25-09-2020 to the Chairman, KSPCB to arrange an online meeting with the KSPCB officials, BPCL representatives and the complainants. Accordingly, the regional office of KSPCB at Kochi, convened a virtual meeting on 29-09-2020, 11.30 AM. Following participants attended the meeting.

- Shri M A Baiju, Chief Environmental Engineer (CEE), Regional Office, KSPCB, Kochi.
- Shri K S Dinesh, Environmental Engineer, Ernakulam District Office-2, KSPCB.
- Dr. V Deepesh, Scientist C, CPCB, Regional Directorate, Bengaluru.
- Shri Sainath C, BPCL, Kochi.
- Shri. Ramachandran M K. BPCL, Kochi.
- Shri. Vipin Nath A V, Complainant.
- Shri. Sinu Jacob, Local resident.
- Smt. Mathu Raveendran, Complainant.

The CEE of the regional office detailed the purpose of the virtual meeting and welcomed all the participants. The complainants were asked to explain their grievances and Shri. Vipin Nath A V, explained the issues starting from the land acquisition happened in 2013-14. He pointed out the dust pollution from the project site and stated that intensity of dust nuisance increased after commissioning. He explained on the water pollution in the canal and frequent fish kills. There is an apprehension on the quality of well water in the vicinity as this canal flows close to the residential area. He also stated that the reply from PMOPG says that the project is operational after complying relevant norms and guidelines. The complainants highlighted the lack of proper green belt in the project site and shown photographs and videos in support of their claims. It is also claimed that the company representatives have not addressed their grievances properly.

Another affected person Shri. Sinu Jacob stated that their residences are hardly 50m away from the industry and they are aggrieved by the noise, smell, odour nuisance and water pollution. He also pointed out the high tension power line in the area earmarked for green belt and asked how green belt would come up in such area. He stressed that the green belt development is included in the current project and the company cannot back track from developing a green belt as per the norms. He demanded that the company shall take up the affected peoples land as they cannot live peacefully in the area due to the pollution and nuisance from the project site. The CEE of the regional office of KSPCB explained the IREP (Integrated Refinery Expansion Project), related PDPP (Propylene Derivative Petrochemical Project) and the propylene plant and upcoming Polyol project of BPCL and other joint venture companies involved in the project. He also mentioned the related NGT case OA 265/2017 (SZ) and the related direction of tribunal to monitor compliance once the project is fully operational.

In reply, BPCL representatives denied the allegations made by the complainants, stating that the plants are still under commissioning and are not operational. The company representative stated that the project site may be inspected by the authorities for verifying the facts. However, the representative agreed that due to commissioning activities some sound and noise issues will be there. They also pointed out that the recommendations made by the chairman of KSPCB has been complied with. The noise from steam blowing is taken care with muzzlers and special enclosures and flaring of steam also is reduced. The allegation of explosion like sound from the unit on 6<sup>th</sup> August, 2020 was denied by the BPCL representatives on the ground that the plant is not commissioned yet. It was also clarified that 40 acres of land is earmarked for green belt and around 8000 tree saplings were planted. The company representatives also ruled out the possibility of pollution and fish kill as the plants are yet to be commissioned. In reply to the complainant's demand to acquire their land, the company representative stated that the land acquisition of 120 Acres has already completed and further acquisition cannot be done. It was also stated that the complainant's house is 27m away from the boundary wall. The company made 23m wide canal and 4 m wide road between the project boundary and the complainant's residence.

Shri. M K Vishwanathan, father of the complainant Shri Vipin Nath stated that the canal/ thodu made by the company does not have any natural flow and the entire volume of water is from the industry pipeline outlet. He also reiterated the promises made by the company to acquire their land and the assurance of job to the qualified persons from the affected families.

It was decided to conduct a joint site inspection and hearing by CPCB and KSPCB in the presence of complainants. The CEE of the regional office informed that a joint site inspection shall be done on a mutually convenient date. The BPCL authorities also welcomed such inspections and requested to limit the number of people in the wake of COVID spread. Therefore, a site inspection is planned and will be coordinated by KSPCB with due care on the COVID protocol and social distancing norms. The date of site inspection will be decided on mutually convenient date.

Bengaluru

29-09-2020



भारत सरकार  
Government of India  
पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय  
Ministry of Environment, Forest & Climate Change  
एकीकृत क्षेत्रीय कार्यालय, बंगलुरु - 560 034  
Integrated Regional Office, Bangalore - 560 034



4<sup>th</sup> Floor, E & F- Wings, Kendriya Sadan,  
17<sup>th</sup> Main Road, II Block  
Koramangala.

Tel. No. 080-25635901. E.mail: [rosz.bng-mefcc@gov.in](mailto:rosz.bng-mefcc@gov.in)

Dated: 1<sup>st</sup> December, 2020

EP/12.1/1/2015-16/KER 916

To

**Mr. Suresh John,**  
Chief General Manager (Engg, Projects and Contract Management),  
M/s BPCL-Kochi Refinery,  
Post Bag No -2, Ambalamugal,  
Ernakulam District,  
Kerala - 682 302.

**Subject:** Propylene Derivatives Petrochemical Project (PDPP) at village Puthencruz / Thiruvankulam, Kunnathanadu Taluk, Erankulam District, Kerala by M/s BPCL-Kochi Refinery, Kerala - reg.

**Ref. No:** J-11011/26/2013-IA-II(I) dated 12<sup>th</sup> May, 2015.

Sir,

The above-mentioned project was inspected by this office on 3<sup>rd</sup> November, 2020 along with Shri. Dinesh. K. S., Environmental Engineer and Smt. Rameena, V.V., Assistant Environmental Engineer, Kerala State Pollution Control Board, District Office -2, Ernakulam, Kerala for verification of EC conditions.

2. During the visit, it was observed that M/s BPCL, Kochi has obtained EC from Ministry vide EC No J-11011/26/2013 -IA II(I) dated 15<sup>th</sup> May, 2015 for manufacturing specialty petrochemical like Acrylic Acid, Oxo Alcohols and Acrylates. During the visit, it was observed that all major facilities have been completed and pre-commissioning activities and development of green belt are in progress. PA has informed that the operation is expected in a phased manner from December, 2020 to March 2021 and awaiting support of Foreign National experts from Original Equipment Manufacturers (OEMs) and Technology licensors for start-up of the facility.

3. As per the EC conditions, Green belt to be developed at least in 40 Acres of land in and around the plant premises. **During the visit, it is observed that PA has developed some greenery around the project area and according to the PA, green belt developed so far in about 25 acres with 13,166 plants like Mango, Mahagony, Neem etc.,** Further, you have assured that will develop greenbelt gradually after completion of landscape development works.

You are directed to take necessary action to comply with the above observation within 3 months and submit a report along with supporting documents/photographs for further necessary action in this regard.

These issues with approval of Competent Authority.

Yours faithfully,

  
(Dr. S. Prabhu)  
Scientist - C

**Copy to:** The Chief Environmental Engineer, Kerala State Pollution Control Board, Gandhi Nagar, Ernakulam, Kerala- 682 020 - for information.

o/c

**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**(Integrated Regional Office)**  
**Bangalore-34**

**MONITORING REPORT**

**PART I**

**EP/12.1/1/2015-16/KER**

- |    |   |  |
|----|---|--|
| 1. | Name of the Projects                      | Propylene Derivatives Petrochemical Project (PDPP) at village Puthencruz/Thiruvankulam, Kunnathanadu Taluk, Erankulam District, Kerala by M/s BPCL-Kochi Refinery, Kerala.                         |
| 2. | Clearance letters No.& date               | No. J-11011/26/2013-IA-II(I) dated 12 <sup>th</sup> May, 2015  |
| 3. | Location: District & State/U <sup>T</sup> | Puthencruz/Thiruvankulam Village, Kunnathanadu Taluk, Erankulam District, Kerala.  |
| 4. | Address for Correspondence:               | <b>Mr. Suresh John,</b><br>Chief General Manager (Engg. Projects and Contract Management),<br>M/s BPCL-Kochi Refinery,<br>Post Bag No -2, Ambalamugal,<br>Ernakulam District,<br>Kerala - 682 302. |
| 5. | Date of site visit for this report        | 3 <sup>rd</sup> November, 2020   |
| 6. | Date of previous visit(s) if any          | 18.04.2018   |

**Brief report:**

The above-mentioned project was inspected on 3<sup>rd</sup> November, 2020 along with Shri. Dinesh. K. S., Environmental Engineer and Smt. Rameena, V.V., Assistant Environmental Engineer, Kerala State Pollution Control Board, District Office -2, Ernakulam, Kerala for verification of EC conditions and point wise clarification of complaint. Mr. Suresh John, Chief General Manager (Engg. Projects and Contract Management), Mr. Sreeram, A.N., Chief General Manager (Project Technical & Petchem), Mr. Ravi, K., General Manager (Reliability), Mr. Praveen Kumar, General Manager (Projects - E&I), Mr. Mahendiran, A., General Manager (Petchem Commissioning), Mr. Balangadharan, K., General Manager (Contract Mgmt & Administration), Mr. Sainath, C., Deputy General Manager (Environment), Mr. Bonu Lakshmana Rao, Deputy General Manager (Environment), Mr. Neelanjan Datta, Senior Manager (Petchem), Mr. Cijy, V., Senior Manager (Petchem), Mr. Anand, G., Manager (Environment) and other staff of the project were also present during the inspection.

**About the Project:**

BPCL is operating a Refinery at Kochi from 1963. BPCL-Kochi Refinery has enhanced the refining capacity from 9.5 MMTPA to 15.5 MMTPA through Integrated Refinery Expansion Project (IREP). Associated Process units like Delayed Coke Unit,



Petro Fluidised Catalytic Cracking Unit, Vacuum Gas oil Hydrotreater, Diesel Hydrotreater, Sulfer Recovery Unit (SRU), Hydrogen Generation Unit (HGU), Sour water Stripper ect are included in the IREP project. As part of expansion, it is setting up a specialty petrochemicals plant, based upon propylene that would be available from the ongoing capacity expansion project of the Refinery.

- i. **Environmental Clearance:**The proposed specialty petrochemical are Acrylic Acid, Oxo Alcohols and Acrylates. PA has obtained EC from Ministry vide EC No J-11011/26/2013 -IA II(I) dated 15th May, 2015. During the visit, it was observed that all major facilities have been completed and pre-commissioning activities are in progress. The green belt development is in progress.
- ii. **Consent for Establishment and Operation:**PA has obtained Consent for Establishment from Kerala State Pollution Control Board vide No PCB/HO/EKM-2/ICE/02/2018 dated 17<sup>th</sup> May, 2018 and Consent for operation from Kerala State Pollution Control Board vide No PCB/HO/EKM-2/ICO/09/2019 dated 20<sup>th</sup> August, 2019 which is valid up to 28<sup>th</sup> February 2022.
- iii. **Water usage and Treatment:**Water requirement per day is around 493 m<sup>3</sup>/hr for the project purpose. Fresh water will be sourced from Periyar River. During the operation, wastewater generation expected per day will be around 35 m<sup>3</sup>/hr from process, 102.3 m<sup>3</sup>/hr from cooling tower blow down and 203 m<sup>3</sup>/hr from condensate. PA has informed that PDPP plant effluent will be treated in Refinery ETP and treated water will be reused within refinery / recycled to same plant hence there won't be any discharge [Zero effluent discharge concept].
- iv. **Ambient Air:**During the visit, it is noted that adequate stack have been provided for the disposal of emission from the incinerators for waste gases and waste liquids as per stipulated statutory norms and these incinerators are yet to be commissioned.
- v. **Noise Pollution Control Measures:** Regarding the control of noise pollution, PA informed that silencers are provided control noise associated with the steam blowing activities and pipeline cleaning activities. Noise monitoring of facility and premises outside the facility was conducted by KSPCB officials based on other complaints and was confirmed to be within the stipulated norms.

The following additional precautions have been taken in the plant

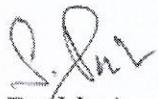
- Fixing of silencers and Mufflers to reduce the sound levels.
  - The blowing activities were stopped by late evening on all days.
  - The commissioning activities of the compressor are being completed expeditiously with the help of OEM from Germany.
  - Sound levels at the boundary wall is being continuously monitored and ensured well within permitted limits.
- vi. **Green Belt Development:**As per the EC conditions, Green belt to be developed at least in 40 Acres of land in and around the plant premises. **During the visit, it is observed that PA has developed some greenery around the project area and according to the PA, green belt developed so far in about 25 acres with 13,166 plants like Mango, Mahogany, Neem etc., Further, it**



was assured that they will develop greenbelt gradually after completion of landscape development works.

During the visit it is observed that all major facilities have been completed and pre-commissioning activities are in progress. PA has informed that the operation is expected in a phased manner from December, 2020 to March 2021 and awaiting support of Foreign National experts from Original Equipment Manufacturers (OEMs) and Technology licensors for start-up of the facility.

This project is yet to commission the operation. Therefore, brief EC compliance report is prepared. In general, PA has taken steps for compliance of EC conditions and the status of compliance to the conditions stipulated in the environmental clearance is **Satisfactory except Green Belt Development.**

  
(Dr. S. Prabhu)  
Scientist - C

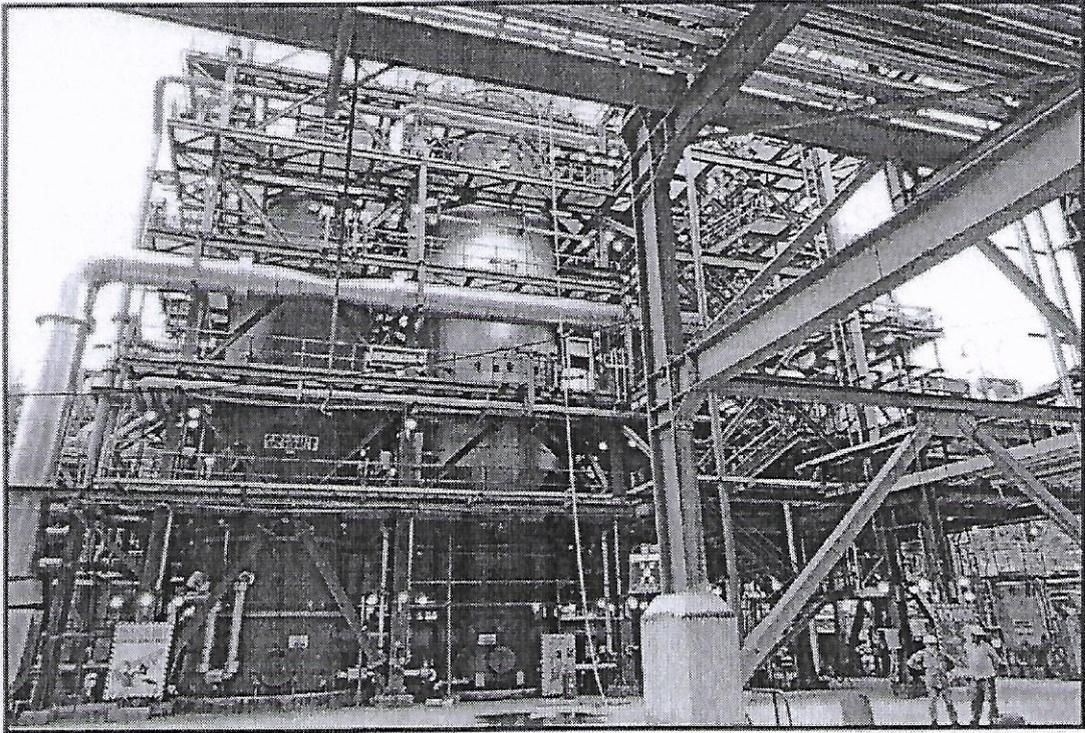


Fig.1. Incinerator II at PPDP plant.

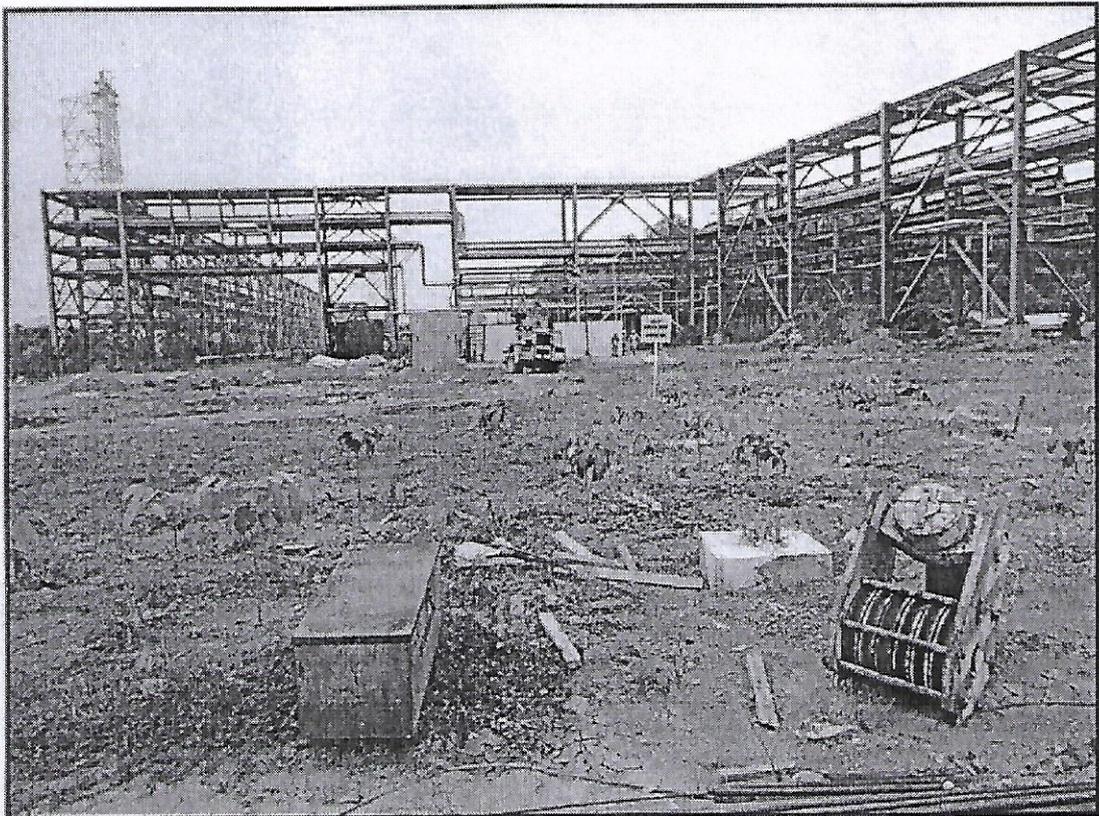


Fig. 2. Initial stage of Green Belt Developments at Project area.

*S. Dan*

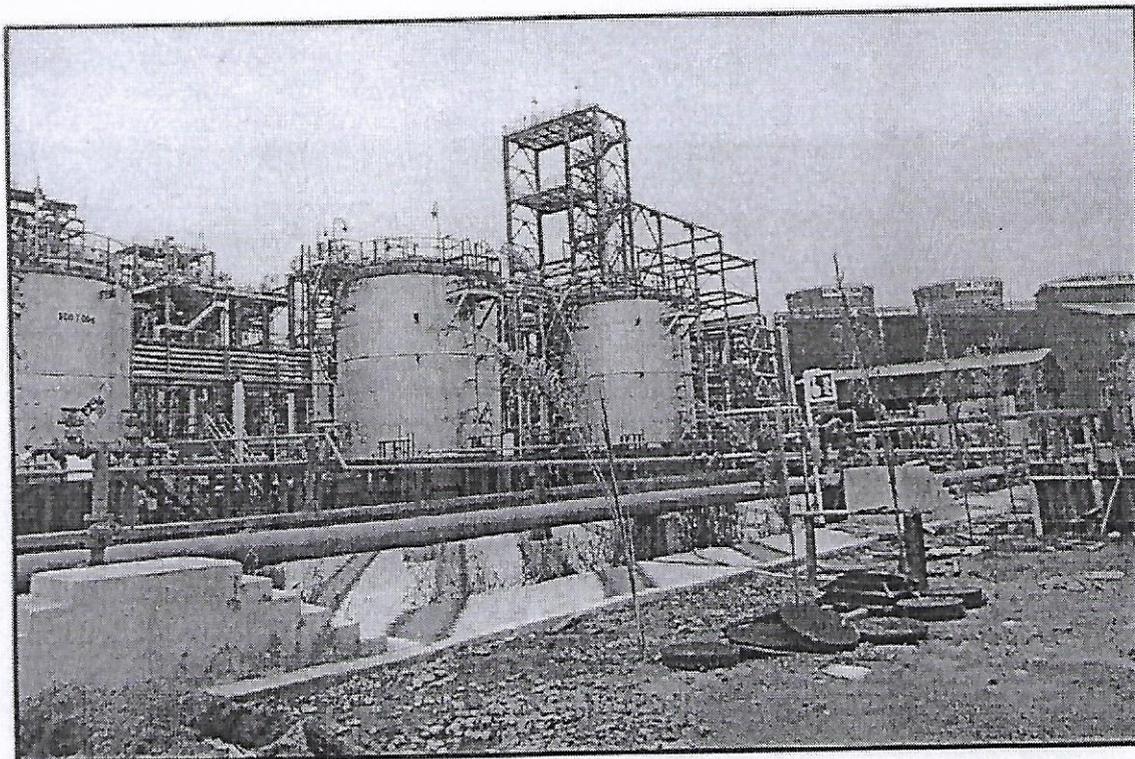


Fig. 3. PPDP plant area.

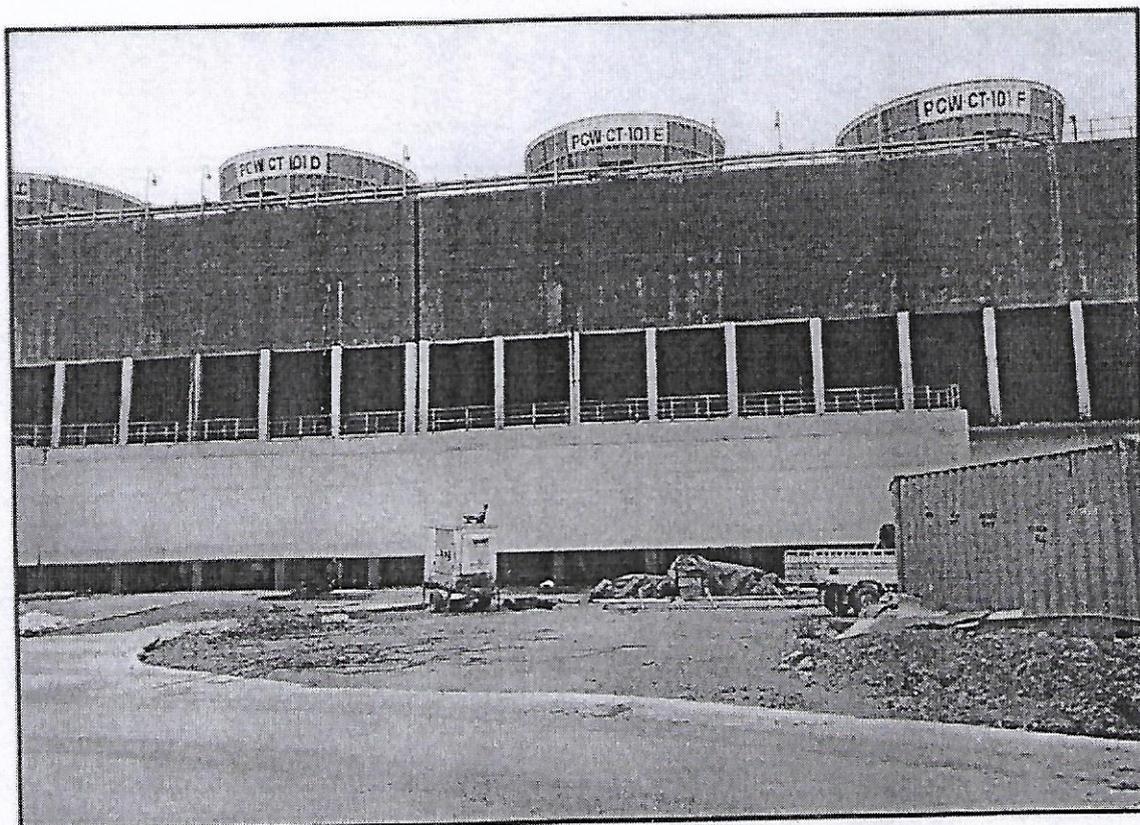


Fig.4. Cooling towers at PPDP plant.

*L. J. Lal*

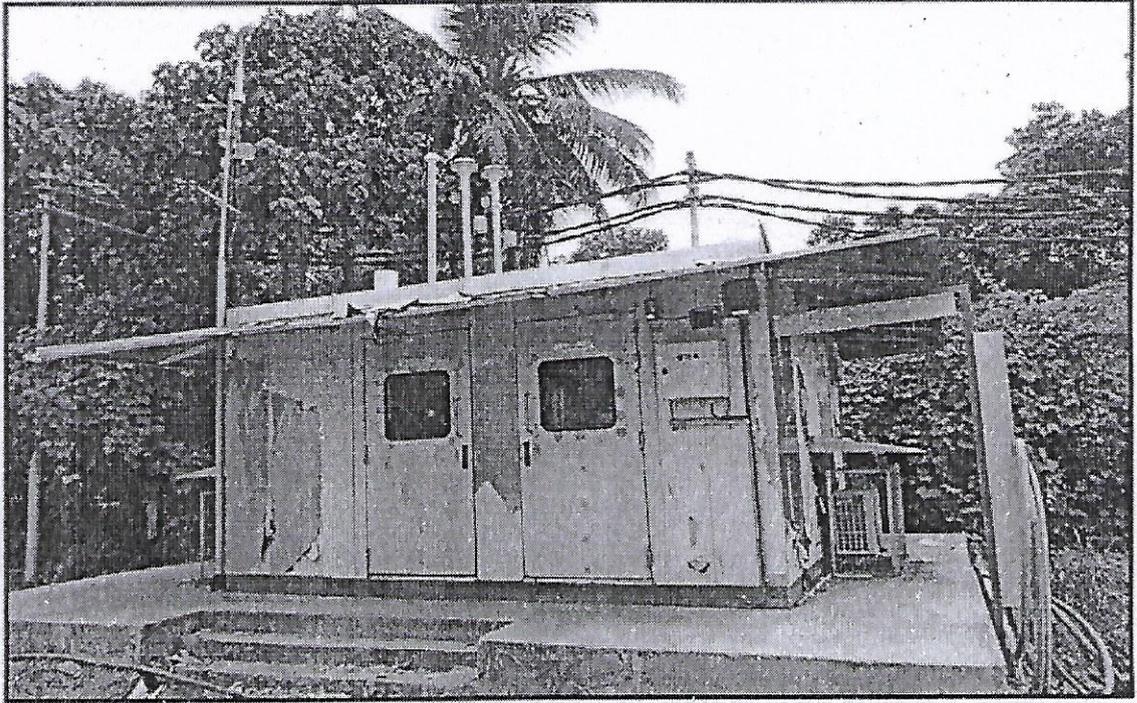


Fig. 5. Ambient Air Stations at PPDP plant.

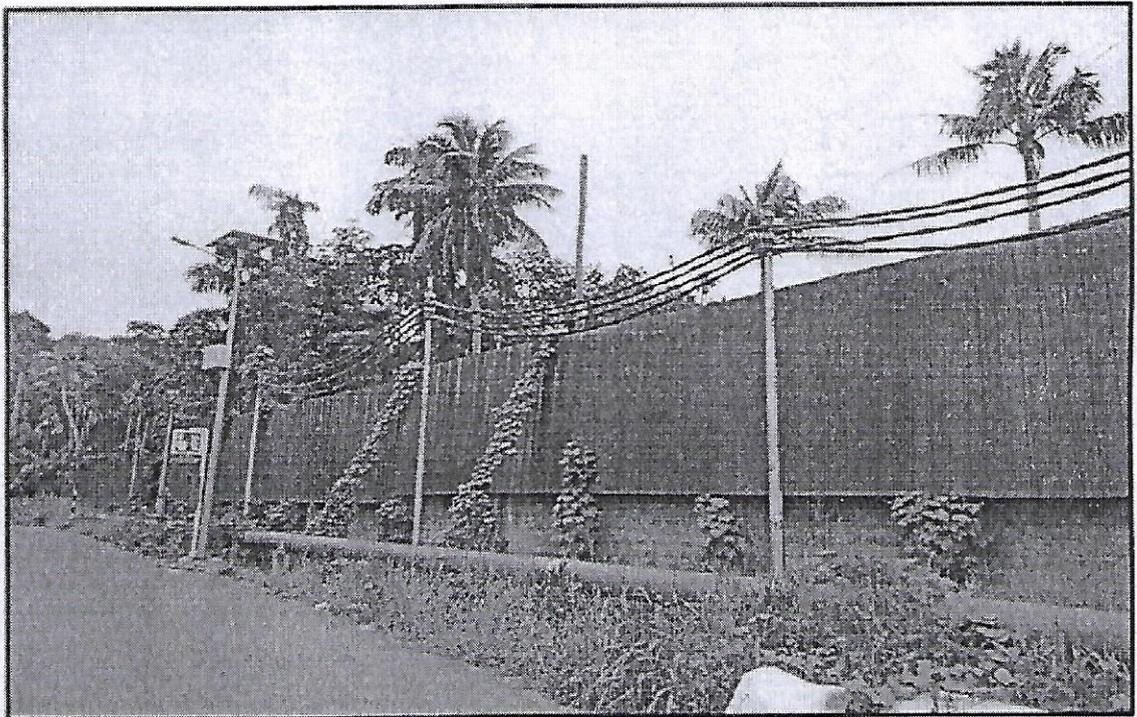


Fig.6. Barricade near cooling tower at PPDP plant.

*L. Pan*

**Inspection report of BPCL - Propylene Derivatives Petrochemical Project,  
Ambalamugal, Cochin, Kerala**

**1. Preamble:**

Mrs. Mathu Raveendran, Mamala post, Ernakulam, Kerala vide dated 8<sup>th</sup> October, 2020 and 24<sup>th</sup> October, 2020 sent a complaint regarding the non compliances of Environmental Clearance conditions by BPCL - Propylene Derivatives Petrochemicals project (PDPP), Kochi.

The complainant has stated that she is residing at about 20-30 feet from BPCL -Petrochemical project Cochin refinery and alleged that BPCL has established Petrochemical project in land acquired for development of green belt.

As per the direction of Competent Authority site visit to the project was conducted on 3<sup>rd</sup> November, 2020 along with Shri. Dinesh, K. S., Environmental Engineer and Smt. Rameena, V.V., Assistant Environmental Engineer, Kerala State Pollution Control Board, District Office -2, Ernakulam, Kerala for verification of EC conditions and point wise clarification of complaint. Mr. Suresh John, Chief General Manager (Engg, Projects and Contract Management), Mr. Sreeram, A. N., Chief General Manager (Project Technical & Petchem), Mr. Ravi, K., General Manager (Reliability), Mr. Praveen Kumar, General Manager (Projects - E&I), Mr. Mahendiran, A., General Manager (Petchem Commissioning), Mr. Balagangadharan, K., General Manager (Contract Mgmt & Administration), Mr. Sainath, C., Deputy General Manager (Environment), Mr. Bonu Lakshmana Rao, Deputy General Manager (Environment), Mr. Neelanjan Datta, Senior Manager (Petchem), Mr. Cijy, V., Senior Manager (Petchem), Mr. Anand, G., Manager (Environment) and other staff of the project were also present during the inspection.

**2. Environmental clearance (EC):**

BPCL is operating a Refinery at Kochi from 1963. As part of expansion it is setting up a specialty petrochemicals plant, based upon propylene that would be available from the ongoing capacity expansion project of the Refinery. The proposed specialty petrochemical are Acrylic Acid, Oxo Alcohols and Acrylates. PA has obtained EC from Ministry vide EC No J-11011/26/2013 -IA II(I) dated 15<sup>th</sup> May, 2015.

**3. Project status:**

During the visit it is observed that all major facilities have been completed and pre-commissioning activities are in progress. The green belt development is in progress. PA has informed that the operation is expected in a phased manner from December, 2020 to March 2021 and awaiting support of foreign national experts from Original



Equipment Manufacturers (OEMs) and Technology licensors for startup of the facility.

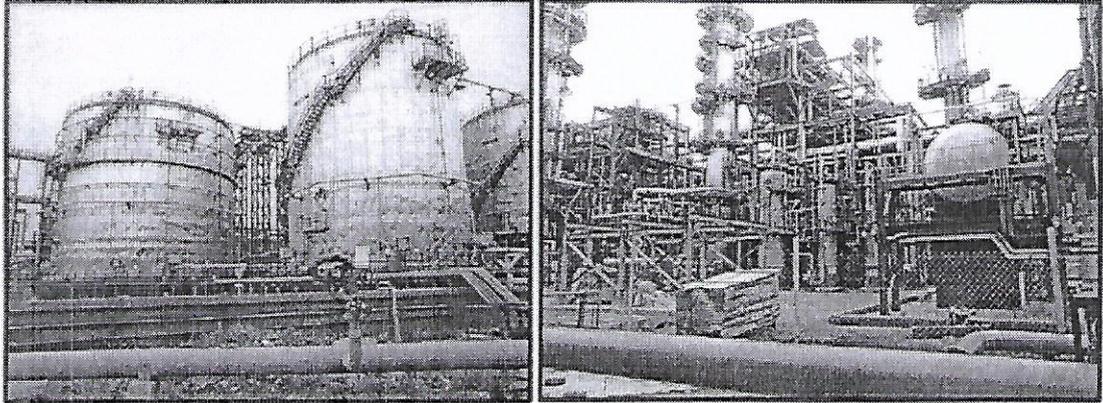


Fig.1. BPCL- PDPP plant area

**4. Issues raised by the Complainant, response of by BPCL –PPDP and site observation:**

**4.1. *Petrochemical project Cochin refinery and alleged that BPCL has established Petrochemical project in land acquired for development of green belt.***

PA has informed that the land acquired for the Propylene Derivatives Petrochemical Project (PDPP) during the year 2013-14, was inclusive of all areas meant for the facilities including the green cover. At no instance has BPCL informed any resident that additional land would be taken for green-belt or any other purposes. The Plant has been constructed as per OISD / PESO guidelines and all distance criteria have been maintained. Also approvals have been obtained from statutory authorities followed by plant inspections at stipulated intervals.

**4.2. *Death of fishes in Natural water body:***

As observed that a stretch of the Thodu/canal (natural water body) flowing inside BPCL premises. The canal passes through IOCL prior to the entry in to BPCL. No discharge is let into this canal by the BPCL. It is reported that there was accidental discharge by IOCL which might have caused death of fishes.

*S. Paul*

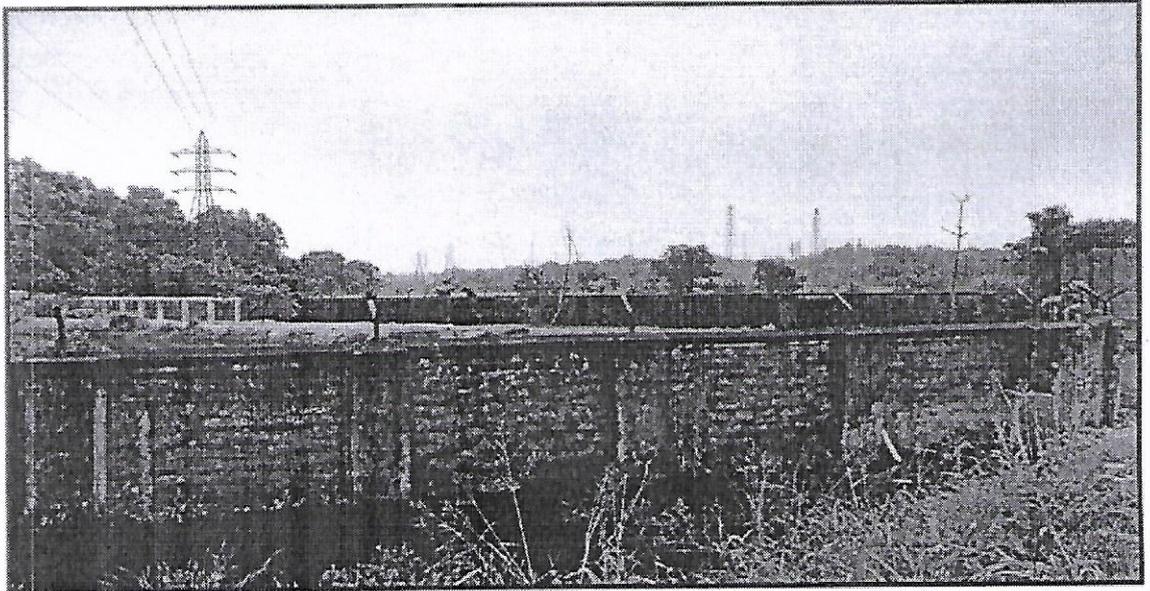


Fig.2. Effluent from IOCL near PDPP plant.

**4.3. Black smoke emanating from stack of the plant:**

During the visit, PA has informed that the incinerators for waste gases and waste liquids have stacks as per stipulated statutory norms and these incinerators and stacks are also yet to be commissioned.

Further, the other stacks in the refinery have been provided adequate stack height for heaters and furnaces along with online analyzers for four parameters via –So<sub>2</sub>, No<sub>x</sub>, CO & PM. The stack emission monitoring is being carried out regularly. The latest reports revealed that all the parameters are within the limit. Apart from these, the PA has installed online emission monitoring and connected to CPCB / SPCB server.

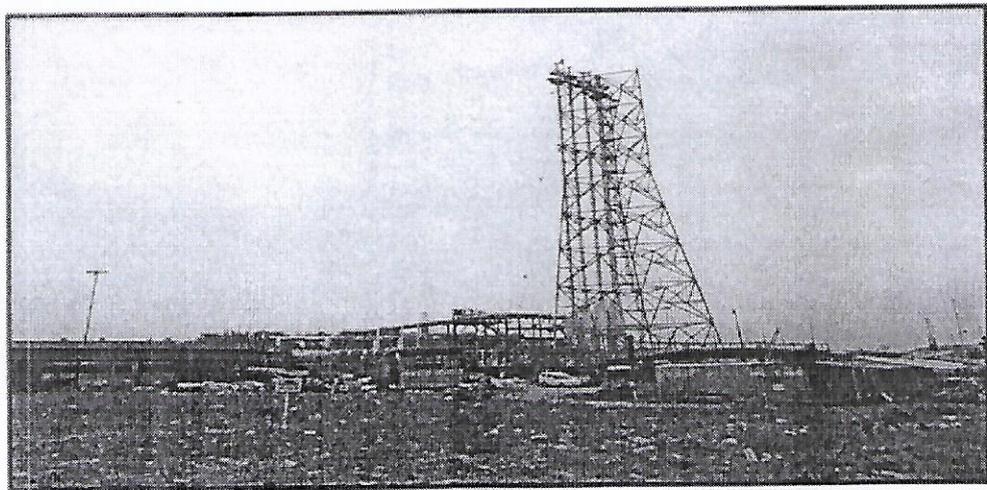


Fig.3. Stack of BPCL – PDPP plant.

*S. Patel*

#### **4.4. The Noise Pollution:**

Regarding the control of noise pollution, PA informed that silences are provided control noise associated with the steam blowing activities and pipeline cleaning activities. Noise monitoring of facility and premises outside the facility was conducted by KSPCB officials based on other complaints and was confirmed to be within the stipulated norms.

The following additional precautions have been taken in the plant

- i. Fixing of silencers and Mufflers to reduce the sound levels
- ii. The blowing activities were stopped by late evening on all days
- iii. The commissioning activities of the compressor are being completed expeditiously with the help of OEM from Germany,
- iv. Sound levels at the boundary wall is being continuously monitored and ensured well within permitted limits.

#### **4.5. Requirement of green belt as per EC conditions.**

As per the EC conditions, Green belt to be developed at least in 40 Acres of land in and around the plant premises. During the visit, it is observed that PA has developed some greenery around the project area and according to the PA are of green belt is about 25 acres with 13,166 plants like Mango, Mahogany, Neem etc., Further, it was assured that they will develop greenbelt gradually after completion of landscape development works.



**Fig.4. Green Belt at PDPP area.**

#### **4.6. Distance criteria:**

PA informed that all necessary approvals are obtained from statutory bodies before construction was started and followed relevant statutory guidelines like OISD,

S. Pal

Petroleum rules etc for distance criteria around the premises. Following are the OISD norms followed:

OISD Distance Norms to Boundary wall		
Sl. No	From	Distance in mts
1	Process Unit	60
2	Process control room	30
3	Class A Storage tank	0.5 D Min 20
4	Class B Storage tank	0.5 D Min 20
5	Pressured storage LPG	Max 90
6	Flare	90
7	POL Bulk Loading	Max 20
8	POL Bulk Loading LPG	30
9	Fire Station / First Aid Centre	12
10	Boiler House /Process Unit Heaters	50
11	Rail spur	30
12	Cooling tower	30
13	Electrical sub Station	15

**4.7. KSEB 110 KV High tension line passing through the boundary.**

The distance criteria as required under OISD /other statutory regulations are compiled in this aspect.

**4.8. Harmful effects due to Petrochemicals.**

PA has informed that Petrochemical complex is not producing or handling most of the compounds indicated as harmful in the complaint. PA has assured that the following major products being handled are Acrylic Acid, Butyl Acrylate, 2 Ethyl Hexyl Acrylate, Normal Butanol, Iso-Butanol and 2-Ethyl Hexanol. Further, the toxicity of petrochemical substances is only partly applicable to PDPP project. However, PA has taken following safety measures to prevent any such release from happening even at fugitive emission level.

- i. Special valve gland packing materials are used to reduce any fugitive emission
- ii. Seal less pumps are used in all VOC service fluids to reduce emission by design.
- iii. VOC monitoring meters are being installed at various high risk locations for continuous monitoring of any harmful substances even at ppm level.

- iv. Gas detectors are placed in and around plant premises, storage and loading areas.
- v. Ambient Air Quality Monitoring station is installed in the complex and display will be provided for public access of readings on a continuous basis.
- vi. Stack monitoring and ambient air monitoring stations are connected to KSPCB server.
- vii. All high COD effluent water streams and Gaseous waste streams are incinerated using most advanced Thermal oxidizer technology and Submerged & Conventional incineration technology.

Further, PA has informed that they will implement a fool proof Leak Detection and Repair Program (LDAR), in line with relevant Central Pollution Control Board (CPCB) guidelines and OISD guidelines (OISD-GDN-224) for VOC Monitoring as stipulated in EC clearance condition. This will be implemented after startup and stabilization of the complex.

#### **4.9. Land acquisition.**

Complaint has stated that the BPCL has assured to acquire the adjacent land for development of green belt however not yet acquired yet.

Not relevant to environmental issues

#### **4.10. Reference to VIZAG GAS Leak Incident & Comparison of risks.**

PA has informed that the BPCL the reference to Vizag gas leak (Hindustan Polymer, ) is irrelevant and stated that the technology, materials handled, products and process are entirely different then the Hindustan Polymer, Vizag. The technology and associated safety features of the facility are at par with world standards and technically competent and trained personnel are handling the operation of the facilities. More over adequate safety systems are inbuilt in the design of all the facilities, which has gone through multiple rounds of safety reviews and safe operating practices are strictly followed across all facilities of BPCL.

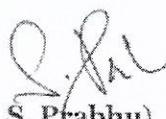
#### **5. Conclusion:**

- As regards the green belt, PA has developed in about 25 acres and assured that they will develop greenbelt gradually after completion of landscape development works.
- As regards the death of fishes in Natural water body, PA informed that the canal passes through IOCL prior to the entry in to BPCL. No discharge is let into this canal by the BPCL. It is reported that there was accidental discharge

*S. Pal*

by IOCL which might have caused death of fishes. Matter need to be taken up with IOCL.

- As regards, air and Noise pollution, the PA has taken required abatement measures and carrying out regular monitoring apart from online monitoring. The latest monitoring report reveals that that all the parameters are within the limit.
- As regards the Distance criteria, PA informed that all necessary approvals are obtained from statutory bodies before construction was started and followed relevant statutory guidelines like OISD, Petroleum rules etc for distance criteria around the premises.
- As regards the alleged harmful effects / anticipated gas leak due to Petrochemicals, PA has informed that Petrochemical complex is not producing or handling most of the compounds indicated as harmful in the complaint. Further, PA has taken required safety measures for handling of materials. The technology and associated safety features of the facility are at par with world standards and technically competent and trained personnel are handling the operation of the facilities. More over adequate safety systems are inbuilt in the design of all the facilities, which has gone through multiple rounds of safety reviews and safe operating practices are strictly followed across all facilities of BPCL.

  
(Dr. S. Prabhu)  
Scientist - C



## Joint inspection of M/s BPCL Project by a joint committee

1 message

CPCB Regional Directorate Bengaluru <zobangalore.cpcb@nic.in>

Wed, Dec 9, 2020 at 5:40 PM

To: Sreekala S <ms.kspcb@gov.in>

Cc: pcbrokekm <pcbrokekm@gmail.com>, pcbdo2ekm <pcbdo2ekm@gmail.com>, Suresh satyanarayana <cpbcsuresh@gmail.com>, "Dr. Deepesh V, CPCB RDS Bengaluru" <Deepesh.cpcb@nic.in>

Madam/ Sir,

After reviewing the public complaint report against BPCL, Kochi, CPCB, HO has instructed to carry out a detailed inspection of BPCL project commissioning activities and the ground realities inside the project premises. In this scenario the regional directorate is of the opinion that a joint inspection shall be coordinated by KSPCB and conduct an inspection to verify the ground realities of the allegations against the BPCL project. It is suggested that a joint committee may be made with the concerned authorities to carry out the inspection. In our opinion a committee comprising representatives of MoEF & CC, CPCB, OSID/ PESO, KSPCB and District Magistrate shall inspect the facility and assess the ground realities. In this regard, it is requested to constitute a committee and conduct a joint inspection at the earliest.

For information and further necessary actions.

Regional Director,

Regional Directorate (RD), Bengaluru

Nisarga Bhawan, A-Block, 1st & 2nd Floors

Thimmaiah Road, 7th D-Main

Shivanagar, Bengaluru-560079

Telephone: 080-23233739, 23233827, 23233996

Fax: 080-23234059



**PROCEEDINGS**

(Present: Pradeepkumar AB, Chairman)



Sub: M/s. BPCL Kochi Refinery – Constitution of Inspection Committee -  
Sanctioned - Orders issued.

**KERALA STATE POLLUTION CONTROL BOARD**

PCB/HO/HWM/416/90

Thiruvananthapuram, Dated: 14/12/2020

- Read: 1. Grievances PMOPG/E/2020/0724861, PMOPG/E/2020/0727542 & PMOPG/E/2020/0837775 filed by Vipin Nath and Mathu Raveendran respectively.  
2. Letter No. F.No. Tech38/PC(Ker)/RDS/2020-21/Vol 2/918 dated 03/12/2020.

**ORDER**

Complaints have been received from various forums including the Prime Minister Office- Public Grievance (PMOPG) against M/s. BPCL- Petrochemical Project, Ambalamughal, Cochin. A virtual meeting was conducted by the Central Pollution Control Board with the concerned officials of Kerala State Pollution Control Board and representatives of BPCL as well as the complainants on 29/09/2020. Further a site inspection was conducted by the CPCB official in the presence of Kerala State Pollution Control Board officials, on 23/10/2020.

The recommendations made after the inspection conducted on 23/10/2020, is as follows.

1. The allegations levelled against the unit regarding air, water and noise pollution from the project commissioning activities needs to be verified and assessed by a thorough inspection of projects site and commissioning activities.
2. The absence of green belt around the project site is not in compliance with the specific EC condition regarding development of green belt and the matter has to be referred to the EC issuing authority for further necessary actions.

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23/12/2020

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3. The layout of installations close to the public roads and residences suggests that buffer zone/ area is not maintained. Proper safety distance criteria from the project installations needs to be evaluated by a proper safety adequacy assessment in line with the various OISD standards and PESO guidelines. A proper safety assessment may be conducted with a committee comprising relevant regulatory authorities.
4. The project area seems to be inadequate to develop a proper green belt around the project site as committed by the project proponent and to maintain proper buffer zone around the site. A detailed assessment of project area required with respect to green belt development/ buffer zone in line with the stipulated EC condition and relevant safety distance standards applicable to petroleum installations/ industries.

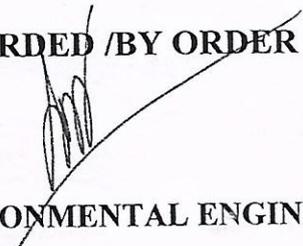
The Central Pollution Control Board has instructed the vide reference 2 above to initiate further necessary action based on the inspection report. Accordingly a technical committee for conducting joint inspection to verify the ground realities of the allegations against the BPCL Projects, is hereby constituted with the following members.

1. MoEF and CC representative
2. CPCB representative
3. District Collector, Ernakulam
4. PESO representative
5. Chief Environmental Engineer, KSPCB  
Regional Office, Ernakulam.
6. Environmental Engineer – Convenor ,  
KSPCB, DO-II, Ernakulam.

The technical committee shall conduct joint inspection and submit the report for further action.

Sd/-  
**CHAIRMAN**

**FORWARDED /BY ORDER**

  
**CHIEF ENVIRONMENTAL ENGINEER**

To

All Committee Members

1. The Chairman  
AD & Div. Head,  
IPC-VII, Central Pollution Control Board  
Parivesh Bhavan, East Arjun Nagar,  
Delhi-110032
2. Secretary  
Ministry of Environment Forest & Climate Change  
Indira Paryavaran Bhawan,  
Jor Bagh Road  
New Delhi-110003
3. Deputy Chief Controller of Explosives  
Petroleum and explosives safety organization  
C2-111<sup>rd</sup> Floor, CGO Complex ,  
Kakkanad, Ernakulam
- 4.

Copy to:

- ✓ 1. The Chief Environmental Engineer  
Regional Office, Ernakulam
2. Environmental Engineer – Convenor  
DO –II, Ernakulam
3. Accounts Officer  
Head Office
4. Environmental Engineer -4
5. Environmental Engineer -1